



The Madhya Pradesh Rajkoshiya Uttardayitva Evam Budget Prabandhan  
Adhiniyam, 2005

Act 18 of 2005

**Keyword(s):**

Budget, Ensuing Year, Fiscal Deficit, Fiscal Targets, GSDP, Reserve Bank,  
Revenue Deficit, Total Liabilities

Amendments appended: 19 of 2009, 16 of 2011, 11 of 2012, 11 of 2017

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**MADHYA PRADESH ACT**  
**NO18 OF 2005**

**THE MADHYA PRADESH RAJKOSHIYA UTTARDAYITVA EVAM**  
**BUDGET PRABANDHAN ADHINIYAM, 2005**

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**MADHYA PRADESH ACT**  
**NO18 OF 2005**

**THE MADHYA PRADESH RAJKOSHIYA UTTARDAYITVA EVAM**  
**BUDGET PRABANDHAN ADHINIYAM, 2005**

A Act to provide for the responsibility of the State Government to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit, reduction in fiscal deficit, prudent debt management consistent with fiscal sustainability, greater transparency in fiscal operations of the Government and conduct of fiscal policy in a medium term framework and for matters connected therewith or incidental thereto.

Be it enacted by the Madhya Pradesh Legislature in the Fifty-sixth year of the Republic of India as follows: -

1. (1) This Act may be called the Madhya Pradesh Rajkoshiya

Short title, extent

Uttardayitva Evam Budget

And commencement

Prabandhan Adhiniyam, 2005

(2) It extends to the whole of the State of Madhya Pradesh.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint in this behalf.

2. In this Act, unless the context otherwise requires: -

**Definitions**

a) " budget" means the annual financial statement laid before the State Legislature under Article 202 of the Constitution;

b) "current year" means the financial year preceding the ensuing year;

- c) "ensuing year" means the financial year for which the budget is being presented;
- d) "financial year" means the year commencing on the first day of April;
- e) "fiscal deficit" means the excess of aggregate disbursements (net of debt repayments) over revenue receipts, recovery of loans and non debt capital receipts of the State Government;
- f) "fiscal targets" means the measures such as numerical ceilings and proportions to GSDP, as may be prescribed for evaluation of the fiscal position of the State Government;
- g) "GSDP" means Gross State Domestic Product at current market prices.
- h) "Reserve Bank" means the Reserve Bank of India constituted under sub-section (1) of section 3 of the Reserve Bank of India Act, 1934 (No.2 of 1934);
- i) "revenue deficit" means the difference between revenue expenditure and revenue receipts of the State Government;
- j) "total liabilities" means the liabilities under the Consolidated Fund of the State and the Public Account of the State and includes risk weighted guarantee obligations of the State Government where the principal and/ or interest are to be serviced out of the State budget;

3. The State Government shall:

Fiscal Management  
Objectives.

- (a) take appropriate measures to eliminate the revenue deficit and thereafter build up adequate revenue surplus and contain the fiscal deficit at a sustainable level and utilize such surplus for funding capital expenditure;
- (b) pursue policies to raise non-tax revenue with due regard to cost recovery and equity; and
- (c) lay down norms for prioritization of capital expenditure, and pursue

expenditure policies that would provide impetus for economic growth, poverty reduction and improvement in human welfare.

4. The State Government shall be guided by the following fiscal

Fiscal Management Principles management principles, namely: -

(a) *transparency* in setting the fiscal policy objectives, the implementation of public policy and the publication of fiscal information so as to enable the public to scrutinise the conduct of fiscal policy and the state of public finances;

(b) *stability and predictability* in fiscal policy making process;

(c) *responsibility* in the management of public finances, including *integrity* in budget formulation;

(d) *fairness* to ensure that policy decisions of the State Government have due regard to their financial implications on future generations; and

(e) *efficiency* in the design and implementation of the fiscal policy.

5. The State Government shall in each financial year lay before

Fiscal Policy Statements to be laid before the Legislature. the Legislature, the following statements of fiscal policy along with the budget,

namely:-

(a) *the Macro- economic Framework Statement;*

(b) *the Medium Term Fiscal Policy Statement; and*

(c) *the Fiscal Policy Strategy Statement.*

6. The Macro-economic Framework Statement, in such form as

Macro-economic Framework Statement may be prescribed and it shall contain an overview of

the State economy, an analysis of growth and sectoral composition of GSDP, an

assessment related to State Government finances and future prospects.

7. (1) The Medium Term Fiscal Policy Statement shall be in such

Medium Term Fiscal  
Policy Statement

form as may be prescribed  
and it shall contain the fiscal

objectives of the State Government and five year rolling targets with clear enunciation of underlying assumptions.

(2) In particular and without prejudice to the provisions contained in sub section (1), the Medium Term Fiscal Policy Statement shall include the various assumptions behind the fiscal targets and an assessment of sustainability relating to:-

- (i) the balance between revenue receipts and revenue expenditures;
- (ii) the use of capital receipts including borrowings for generating productive assets; and
- (iii)** the estimated yearly pension liabilities worked out on actuarial basis or using trend growth rate for the next ten years.

8. The Fiscal Policy Strategy Statement shall be in such form

Fiscal Policy Strategy Statement

as may be prescribed and shall  
contain, *inter alia*,-

- (i) the fiscal policies of the State Government for the ensuing year relating to taxation, expenditure, borrowings and other liabilities including guarantees;
- (ii) the strategic priorities of the State Government in the fiscal area for the ensuing year;
- (iii) the key fiscal measures and the rationale for any major deviation in fiscal measures pertaining to taxation, subsidy, expenditure, administered pricing and borrowings; and

- (iv) an evaluation of the current policies of the State Government in the light of the fiscal management principles set out in section 4, the fiscal objectives contained in the Medium-Term Fiscal Policy Statement set out in section 7 and fiscal targets set out in section 9.

9. (1) The State Government may prescribe such targets as may be

Fiscal Targets

deemed necessary for giving effect to the fiscal management

objectives.

(2) In particular and without prejudice to the generality of the foregoing provisions, the State Government shall, -

- (a) reduce revenue deficit in each financial year so as to eliminate it by 31<sup>st</sup> March 2009 and generate revenue surplus thereafter;
- (b) reduce fiscal deficit in each financial year so as to bring it down to not more than 3.0 per cent of GSDP by 31<sup>st</sup> March 2009.
- (c) ensure within a period of 10 years, that is as on the 31st day of March 2015, total liabilities do not exceed 40 per cent of the estimated GSDP for that year;
- (d) limit the annual incremental guarantees so as to ensure that the total guarantees do not exceed 80 per cent of the total revenue receipt in the year preceding the current year:

Provided that revenue deficit and fiscal deficit may exceed the limits specified under this section due to ground or grounds of shortfall in the central tax devolutions in relation to the budgetary estimates of the Union of India and/or unforeseen demands on the finances of the State Government arising out of internal disturbance or natural calamity or such other exceptional grounds as the State Government may specify.

Provided further that a statement in respect of the ground or grounds specified in the first proviso shall be placed before the Legislature as contained in section 11.

**10. (1) The State Government shall take suitable measures to**

Measures for Fiscal Transparency	ensure greater transparency in its fiscal operations in the
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public interest.

(2) In particular and without prejudice to the generality of the foregoing provisions, the State Government shall, at the time of presentation of the budget, disclose the following statements along with detailed information in such forms as may be prescribed:-

- (a) the significant changes in the accounting standards, policies and practices affecting or likely to affect the computation of fiscal targets;
- (b) details of borrowings by way of Ways and Means Advances/Overdraft availed of from the Reserve Bank;
- (c) details of number of employees in the State Government, State Public Sector Undertakings and State aided Institutions and related salaries.

**11. (1) The Minister-in-Charge of the Department of Finance**

Measures to Enforce Compliance.	(hereinafter referred to as Minister of Finance), shall review, every
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half yearly, the trends in receipts and expenditure in relation to the budget estimates and place before the State Legislature, the outcome of such reviews.

(2) Whenever there is either shortfall in revenue or excess of expenditure over the half-year targets mentioned in the Fiscal Policy Strategy Statement or the rules made under this Act, the State Government shall take



appropriate measures for increasing revenue and/or for reducing the expenditure including curtailing of the sums authorised to be paid and applied from and out of the Consolidated Fund of the State:

Provided that nothing in this sub-section shall apply to the expenditure charged on the Consolidated Fund of the State under clause (3) of Article 202 of the Constitution or any other expenditure, which is required to be incurred under any agreement or contract or such other expenditure which cannot be postponed or curtailed.

(3) (a) Except as provided under this Act, no deviation in meeting the obligations cast on the State Government under this Act, shall be permissible without approval of the Legislature.

(b) Where owing to unforeseen circumstances, any deviation is made in meeting the obligations cast on the State Government under this Act, the Minister of Finance shall make a statement in the Legislature explaining: -

(i) any deviation in meeting the obligations cast on the State Government under this Act;

(ii) whether such deviation is substantial and relates to the actual or the potential budgetary outcomes; and

(iii) the remedial measures the State Government proposes to take.

(4) The State Government may entrust an agency independent of the State Government to review periodically as required, the compliance of the provisions of this Act and such reviews shall be laid on the table of the State Legislature.

**12.** (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.

Power to make Rules

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely



**15. (1)** If any difficulty arises in giving effect to the provisions

Power to remove difficulties of this Act, the State Government may, by order published

in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as may appear to be necessary for removing the difficulty:

Provided that no order shall be made under this section after the expiry of two years from the commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before the Legislative Assembly.

धारा ९ का संशोधन.

२. मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन अधिनियम, २००५ (क्रमांक १८ सन् २००५) की धारा ९ में, उपधारा (२) में, खण्ड (ख) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अर्थात् :—

“(ख) प्रत्येक वित्तीय वर्ष में राजकोषीय घाटे को कम करेगी, जिससे ३१ मार्च, २०१० तक वह जीएसडीपी के ४ प्रतिशत से अधिक न रहे;”

भोपाल, दिनांक 10 दिसम्बर 2009

क्र. 6074-355-इक्कीस-अ(प्रा.)— भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन (द्वितीय संशोधन) अधिनियम, 2009 (क्रमांक 19 सन् 2009) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, उपसचिव.

### MADHYA PRADESH ACT

No. 19 of 2009.

#### THE MADHYA PRADESH RAJKOSHIYA UTTARDAYITVA AVAM BUDGET PRABANDHAN (DWITIYA SANSHODHAN) ADHINIYAM, 2009.

[Received the assent of the Governor on the 8th December, 2009; assent first published in the “Madhya Pradesh Gazette (Extra-ordinary)” dated the 10th December, 2009].

An Act further to amend the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan Adhinyam, 2005.

Be it enacted by the Madhya Pradesh Legislature in the Sixtieth year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan (Dwitiya Sanshodhan) Adhinyam, 2009.

(2) It shall be deemed to have come into force on 11th September, 2009.

Amendment of Section 9.

2. In Section 9 of the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan Adhinyam, 2005 (No. 18 of 2005), in sub-section (2) for clause (b), the following clause shall be substituted, namely :—

“(b) reduce fiscal deficit in each financial year so as to bring it down to not more than 4 percent of GSDP by 31st March, 2010;”

इसे वेबसाईट [www.govtpressmp.nic.in](http://www.govtpressmp.nic.in) से भी डाउन लोड किया जा सकता है.



# मध्यप्रदेश राजपत्र

## ( असाधारण )

### प्राधिकार से प्रकाशित

क्रमांक 233]

भोपाल, शनिवार, दिनांक 30 अप्रैल 2011—वैशाख 10, शक 1933

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 30 अप्रैल, 2011

क्र. 1800-168-इक्कीस-अ-(प्रा.)—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 23 अप्रैल, 2011 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, अपर सचिव.

### मध्यप्रदेश अधिनियम

क्रमांक १६ सन् २०११

### मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन ( संशोधन ) अधिनियम, २०११

[ दिनांक २३ अप्रैल, २०११ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र ( असाधारण )" में दिनांक ३० अप्रैल, २०११ को प्रथम बार प्रकाशित की गई. ]

मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन अधिनियम, २००५ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के बासठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन ( संशोधन ) अधिनियम, २०११ है. संक्षिप्त नाम एवं प्रारंभ.

२. मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन अधिनियम, २००५ ( क्रमांक १८ सन् २००५ ) की धारा ९ में, उपधारा (२) में खण्ड (ख) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अर्थात्:— धारा ९ का संशोधन.

“(ख) राजकोषीय घाटे को कम करेगी, जिसमें ३१ मार्च, २०१२ तक वह जीएसडीपी के ३ प्रतिशत से अधिक न रहे और तत्पश्चात् उसे बनाए रखेगी.”

भोपाल, दिनांक 30 अप्रैल 2011

क्र. 1801-168-इक्कीस-अ (प्रा.)—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबन्धन (संशोधन) अधिनियम, 2011 (क्रमांक 16 सन् 2011) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, अपर सचिव.

## MADHYA PRADESH ACT

No. 16 of 2011

### THE MADHYA PRADESH RAJKOSHIYA UTTARDAYITVA AVAM BUDGET PRABANDHAN (SANSHODHAN) ADHINIYAM, 2011.

[Received the assent of the Governor on the 23rd April, 2011; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 30th April, 2011.]

**An Act further to amend the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan Adhinyam, 2005.**

Be it enacted by the Madhya Pradesh Legislature in the Sixty-second Year of the Republic of India as follows:—

**Short title and commencement.**

1. This Act may be called the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan (Sanshodhan) Adhinyam, 2011.

**Amendment of Section 9.**

2. In Section 9 of the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan Adhinyam, 2005 (No. 18 of 2005), in sub-section (2), for clause (b), the following clause shall be substituted, namely:—

“(b) reduce fiscal deficit so as to bring it down to not more than 3 percent of GSDP by 31st March, 2012 and maintain it thereafter.”.

इसे वेबसाईट [www.govtpressmp.nic.in](http://www.govtpressmp.nic.in) से भी डाउन लोड किया जा सकता है.



# मध्यप्रदेश राजपत्र

( असाधारण )  
प्राधिकार से प्रकाशित

क्रमांक 167]

भोपाल, शनिवार, दिनांक 31 मार्च 2012—चैत्र 11, शक 1934

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 31 मार्च 2012

क्र. 1917-132-इक्कीस-अ(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 31 मार्च 2012 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, अपर सचिव.

## मध्यप्रदेश अधिनियम

क्रमांक ११ सन् २०१२

### मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन ( संशोधन ) अधिनियम, २०१२

[ दिनांक ३१ मार्च, २०१२ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति " मध्यप्रदेश राजपत्र ( असाधारण )" में दिनांक ३१ मार्च, २०१२ को प्रथम बार प्रकाशित की गई. ]

मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन अधिनियम, २००५ को और संशोधित करने हेतु अधिनियम .

भारत गणराज्य के तिरसठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम.

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन ( संशोधन ) अधिनियम, २०१२ है.

धारा ९ का संशोधन.

२. मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन अधिनियम, २००५ ( क्रमांक १८ सन् २००५ ) की धारा ९ में, उपधारा (२) में खण्ड (ग) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अर्थात्:—

“(ग) यह सुनिश्चित करेगी कि वित्तीय वर्ष २०११-१२, २०१२-१३, २०१३-१४ तथा २०१४-१५ के लिये कुल परादेय ऋण उक्त वर्ष के लिये प्राक्कलित जीएसडीपी के क्रमशः ३७.६ प्रतिशत, ३६.८ प्रतिशत, ३६.० प्रतिशत तथा ३५.३ प्रतिशत से अधिक नहीं हों;”.

निरसन  
व्यावृत्ति.

तथा

३. (१) मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन संशोधन अध्यादेश, २०१२ ( क्रमांक १ सन् २०१२ ) एतद्द्वारा निरसित किया जाता है.

(२) उक्त अध्यादेश के निरसन के होते हुए भी उक्त अध्यादेश के अधीन की गई कोई बात या की गई कोई कार्रवाई इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई बात या की गई कार्रवाई समझी जाएगी.

भोपाल, दिनांक 31 मार्च 2012

क्र. 1918-132-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन ( संशोधन ) अधिनियम, 2012 ( क्रमांक 11 सन् 2012 ) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 11 of 2012

### THE MADHYA PRADESH RAJKOSHIYA UTTARDAYITVA AVAM BUDGET PRABANDHAN (SANSHODHAN) ADHINIYAM, 2012

[Received the assent of the Governor on the 31st March, 2012; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 31st March, 2012].

**An Act further to amend the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan Adhiniyam, 2005.**

Be it enacted by the Madhya Pradesh Legislature in the Sixty Third Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan (Sanshodhan) Adhiniyam, 2012.



(2) In Section 9 of the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan Adhinyam, 2005 (No. 18 of 2005), in sub-section (2), for clause (c), the following clause shall be substitute, namely:—

**Amendment of Section 9.**

“(c) ensure that total outstanding debt do not exceed 37.6 percent, 36.8 percent, 36.0 percent and 35.3 percent for the financial year, 2011-12, 2012-13, 2013-14 and 2014-15 of the estimated GSDP for that year respectively;”.

3. (1) The Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan (Sanshodhan) Adhinyam, 2012 (No. 1 of 2012) is hereby repealed.

**Repeal and Saving.**

(2) Notwithstanding the repeal of the said Ordinance anything done or any action taken under the said Ordinance shall be deemed to hane been done or taken under the corresponding provision of this Act.

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से भी डाउन लोड किया जा सकता है.



# मध्यप्रदेश राजपत्र

## ( असाधारण )

### प्राधिकार से प्रकाशित

क्रमांक 138]

भोपाल, गुरुवार, दिनांक 30 मार्च 2017—चैत्र 9, शक 1939

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 30 मार्च 2017

क्र. 5325-69-इक्कीस-अ-(प्रा.)-अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 29 मार्च, 2017 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, अतिरिक्त सचिव.

**मध्यप्रदेश अधिनियम**

क्रमांक ११ सन् २०१७

**मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन ( संशोधन ) अधिनियम, २०१७**

[ दिनांक २९ मार्च, २०१७ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति "मध्यप्रदेश राजपत्र ( असाधारण )" में दिनांक ३० मार्च, २०१७ को प्रथमबार प्रकाशित की गई. ]

मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन अधिनियम, २००५ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के अड़सठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन (संशोधन) अधिनियम, २०१७ है. संक्षिप्त नाम.

धारा ९ का संशोधन.

२. मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन अधिनियम, २००५ (क्रमांक १८ सन् २००५) की धारा ९ में, उपधारा (२) के पश्चात्, निम्नलिखित नई उपधारा जोड़ी जाए, अर्थात्:—

“(३) उपधारा (२) के खण्ड (ख) में अन्तर्विष्ट किसी सीमा के होते हुए भी, ३१ मार्च, २०१७ को समाप्त होने वाले वित्तीय वर्ष के लिए, ऊर्जा विभाग की कंपनियों के वित्तीय पुनर्निर्माण के लिए, उज्ज्वल डिस्कॉम एश्योरेन्स योजना (उदय) के अधीन उधारों को, राज्य की शुद्ध उधार लेने की सामान्य अनुज्ञेय अधिकतम सीमा के विरुद्ध संगणित नहीं किया जाएगा.”

भोपाल, दिनांक 30 मार्च 2017

क्र. 5325-69-इक्कीस-अ-(प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश राजकोषीय उत्तरदायित्व एवं बजट प्रबंधन (संशोधन) अधिनियम, 2017 (क्रमांक 11 सन् 2017) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, अतिरिक्त सचिव.

## MADHYA PRADESH ACT

No. 11 OF 2017

### THE MADHYA PRADESH RAJKOSHIYA UTTARDAYITVA AVAM BUDGET PRABANDHAN (SANSHODHAN) ADHINIYAM, 2017

[Received the assent of the Governor on the 29th March, 2017; assent first published in the “Madhya Pradesh Gazette (Extra-ordinary)”, dated the 30th March, 2017].

**An Act further to amend the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan Adhinyam, 2005.**

Be it enacted by the Madhya Pradesh Legislature in the Sixty-Eighth year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan (Sanshodhan) Adhinyam, 2017.

Amendment of Section 9.

2. In Section 9 of the Madhya Pradesh Rajkoshiya Uttardayitva Avam Budget Prabandhan Adhinyam, 2005 (No. 18 of 2005), after sub-section (2), the following new sub-section shall be added, namely :—

“(3) Notwithstanding any limit contained in clause (b) of sub-section (2), for the financial year ending 31st March, 2017, the borrowings under Ujwal Discom Assurance Yojana (UDAY), for financial reconstruction of the Companies of the Energy Department, shall not be reckoned against the normal permissible net borrowing ceiling of the State.”